

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.2-IA(Liq)/15(AHM)2024
in
CP(IB)/186(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lubrizol Advanced Materials , IVC Brecksville ,USA
V/s
MIKU Polymers & Plastics Limited

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv. a.w. Ms. Pragati Tiwari, Adv.
Resolution Professional : Mr. Sunit Shah

ORDER

IA(Liq)/15(AHM)2024

Heard the Ld. Counsel for applicant on the merits of the application Resolution Professional appears on line in person, seeks permission to withdraw the application and revert to CoC. In view of the same, permission is granted. Accordingly, IA (Liq) 15 of 2024 is disposed-off as withdrawn.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)